

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No.488/TT/2014

Date:16.11.2015

To
The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: -Truing up of transmission tariff for the tariff block 2009-14 and determination of Transmission Tariff for the tariff block 2014-19 for (a) 400kV Ramagundam-Hyderabad D/C transmission line, (b) 400 kV S/C Hyderabad- Kurnool-Gooty transmission line, (c) 400 kV S/C Gooty-Neelmangla transmission line and (d) 400 kV S/C Khammam-Nagarjunasagar transmission line along with associated bays and equipment (Notional DOCO 1.5.2005) under Ramagundam Stage-III Transmission System in Southern Region

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 20.11.2015:-

1) Submit an undertaking/certificate depicting:-

a. Whether the additional expenditure of ₹121.16 lakh for 2009-14 tariff period and ₹ 41.07 lakh during 2014-19 tariff period is towards the same scheme.

b. The actual equity infused for the tariff period 2009-14 and tariff period 2014-19

2) The Petitioner has claimed an additional capital expenditure of ₹121.16 lakh for 2009-14 tariff period against ₹681.6 lakh approved by Commission vide Order dated 5.5.2011 in Petition 193/2010 for 2009-14, and ₹41.07 lakh during 2014-19 tariff period towards balance and retention payment. The petitioner needs to submit:-

a. Whether the work is complete or not?

b. The revised Form 9A as per 2009 Tariff Regulations and revised Form 4A as per 2014 Tariff Regulations duly depicting the un-discharged liabilities.

2. If the above said information is not received within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(V. Sreenivas)
Deputy Chief (Legal)